

ØITEM NO.48

COURT NO.2 SECTION II  
S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.)..... CRLMP No(s).  
16904/2016

(Arising out of impugned final judgment and order dated 18/12/2013  
in CRLA No.889/2005 passed by the High Court of Judicature at  
Allahabad, Lucknow Bench, Lucknow)

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

SHIV KUMAR AND ORS.

Respondent(s)

(With appln.(s) for c/delay in filing SLP)

Date : 24/10/2016 This petition was called on for hearing today.

CORAM :

HON&#39;BLE MR. JUSTICE JAGDISH SINGH KHEHAR

HON&#39;BLE MR. JUSTICE ARUN MISHRA

HON&#39;BLE MR. JUSTICE A.M. KHANWILKAR

For Petitioner(s) Mr.V.K.Shukla, AAG

Ms.Garima Bajaj, Adv.

Ms. Pragati Neekhara, Adv.

For Respondent(s)

Upon hearing the counsel the Court made the following

O R D E R

Delay condoned.

Learned Additional Advocate General appearing on behalf  
of the petitioner has invited our attention to the statement of  
P.W.1 â Shiv Nandan, noticed by the trial court, in paragraph 38 of  
the order dated 06.07.2005.

Issue notice.

(SATISH KUMAR YADAV)

AR-CUM-PS

(SNEH BALA MEHRA)

ASSISTANT REGISTRAR